

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 139 OF 2009

[Arising out of Order-in-Original No: 19/MS-19/2008/Thane-I dated 28/11/2008 passed by the Commissioner of Central Excise, Thane –I.]

Manoj V Oza

... Appellant

versus

Commissioner of Central Excise
Thane – I

...Respondent

APPEARANCE:

Shri Sachin Chitnis, Advocate for the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C. J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 85025/2021

DATE OF HEARING:	13/01/2021
DATE OF DECISION:	13/01/2021

PER: DR. D.M. MISRA

In this appeal, appellant has approached the Government under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record. Consequently, the appeal is disposed off.

(Pronounced in open court)

(C. J. Mathew)
Member (Technical)

**/as*

(Dr. D. M. Misra)
Member (Judicial)